

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI G.D. AGRAWAL, VICE PRESIDENT
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 2226/Del/2019
Assessment Year: 2011-12**

Sanjay Gupta, 34, Dakshineswar, 10, Haily Road, New Delhi - 110001 PAN: AAPKG3983A	vs	PCIT, Delhi -5, New Delhi
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Assessee by	Sh Akshat Jain, CA, Sh Rajat Jain, CA
Revenue by	Mrs. NainaSoin Kapil, Sr. DR

Date of Hearing	03.05.2019
Date of Pronouncement	03.05.2019

ORDER

PER K. NARASIMHA CHARY, J.M.

This is an appeal by the Assessee against the orders dated 24/1/passed by the transfer Commissioner of income tax, Delhi-5 under section 263 of the Act.

2. At the outset, learned AR filed a memo stating that the appeal was wrongly filed and therefore the appellant/assessee desires to withdraw the same and sought the permission of the Tribunal.

3. Learned DR reports no objection to permit the withdrawal. Recording the same, we dismiss the appeal as withdrawn.

4. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 03rd May, 2019.

**Sd/-
(G.D. AGRAWAL)
VICE PRESIDENT**

**sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Dated:03-05-2019

VJ

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

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Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	